#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### OP NO. 01 OF 2018 & IA NO. 327 OF 2018 & IA NOS. 382 & 384 OF 2018

Dated: 27<sup>th</sup> March, 2018

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Dr. Virendra Kumar Bhatnagar & An Vs. Karnataka Electricity Regulatory Co		on & Anr.	 Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Venkate Mr. Sandeep R	hit

Counsel for the Respondent(s) :

## ORDER [On IA No. 382 of 2018]

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant submitted that, the instant IA, being IA No. 382 of 2018 filed for substitution of the Legal Representatives of the deceased Petitioner No.1/Dr. Virendra Kumar Bhatnagar, may kindly be dismissed as withdrawn reserving liberty to the LRs of the deceased Petitioner No.1 to file necessary application to bring legal heirs of the deceased within one week.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant, the instant IA, being IA No. 382 of 2018 is dismissed as withdrawn reserving liberty to the LRs of the deceased Petitioner No.1/Dr. Virendra Kumar Bhatnagar to file necessary application to bring legal heirs of the deceased Appellant No.1 within one week from today, as requested.

With these observations, the IA No. 382 of 2018 is disposed of.

### OP NO. 01 OF 2018 & IA NOS. 327 & 384 OF 2018

List this matter on <u>03.04.2018</u>, as requested.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

js/vt